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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010490622026

+ **W.P.(C) 15044/2026**

PRAKASH KUMAR SINGH

.....Petitioner

Through: Mr. Ankur Agnihotri & Ms.
Disha Goyal, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Abhishek Mahajan, SPC
for UOI.
Ms. Ameer Rana, Ms. Radhika
Roy & Mr. Divyansh Moralia,
Advs. for R-2 (Meta).

CORAM:

HON'BLE MR. JUSTICE AMIT MAHAJAN

ORDER

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09.10.2026

1. The present Petition has been filed challenging the action of Respondent No. 2/META Platforms Inc. and Respondent No. 3/Instagram in summarily suspending and disabling the Instagram account of the Petitioner on 02.06.2026 and 09.06.2026 respectively, and thereafter not restoring the same.
2. The grievance of the petitioner was disposed of by the Grievance Appellate Committee, *vide* order dated 22.09.2026 passed in Appeal No. 24934/2026, noting that the explanations for the action, provided by META, lacks clarity.
3. In the opinion of this Court, the Grievance Appellate Committee, which is a digital regulatory body established by the Central Government under the Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 to hear appeals from



users unsatisfied with the decisions of social media platform Grievance Officers, ought not to dispose of appeals solely because of lack of response/information from the intermediaries. The Committee has sufficient powers to direct the intermediaries to provide the requisite information and justify why specific content/account was removed/ suspended or why a user's complaint was previously rejected.

4. Learned counsel for Respondent No. 2/ META, who appears on advance service, submits that the relevant information will be provided, within a period of two days, to the Grievance Appellate Committee.

5. Considering the above, the Appeal of the petitioner is restored before the Grievance Appellate Committee and they are directed to pass an appropriate order, expeditiously, after receiving the requisite information from the META.

6. The petition stands disposed of in the aforesaid terms.

7. Needless to say, the petitioner is at liberty to approach this Court if any grievance remains.

AMIT MAHAJAN, J

OCTOBER 9, 2026

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